

# **CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH**

OA-1057/2017

**New Delhi, this the 13<sup>th</sup> day of December, 2018**

**Hon'ble Sh. V. Ajay Kumar, Member(J)  
Hon'ble Sh. A.K. Bishnoi, Member(A)**

Puneet Kumar, Aged-32 years,  
S/o Sh. Mohan Lal,  
Working as Assistant Section Officer,  
In the Ministry of Coal, New Delhi,  
R/o 263, Kucha Mir Ashiq,  
Chawri Bazar, Delhi-110006. ...Applicant

(through Sh. Yogesh Sharma)

## Versus

1. Union of India through the Secretary,  
Department of Personnel & Training,  
Govt. of India, 2<sup>nd</sup> Floor, Lok Nayak Bhawan,  
Khan Market, New Delhi-3.
2. The Secretary,  
Ministry of Finance,  
Department of Expenditure,  
Govt. of India, New Delhi.
3. The Secretary,  
Ministry of Coal. Govt. of India,  
Shastri Bhawan, New Delhi. ...Respondent

(through Sh. R.K. Sharma)

**ORDER(ORAL)****Hon'ble Sh. V. Ajay Kumar, Member(J)**

When this matter was taken up for hearing, it is submitted that the impugned orders have been already withdrawn by the respondents themselves by issuing fresh orders. In the circumstances, the OA having become infructuous is dismissed. However, the applicant is at liberty to challenge the fresh orders now passed if he is still having any other grievances, in accordance with law. No costs.

**(A.K. Bishnoi)  
Member(A)**

**(V. Ajay Kumar)  
Member(J)**

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